

In the National Green Tribunal, Chennai Southern Zone

Original Application No. 132 of 2022

Thangavelraj S
S/o. Shanmugam,
141, Venus Nagar, 2nd Cross
Rayanoor,
Thanthoni (m) Karur,
Tamil Nadu 639005.

....APPLICANT

-Vs-

1. Union of India
Ministry of Environment, Forest & Climate Change,
Rep. by its Secretary to Government,
Paryavaran Bhavan
Jor Bagh Road, New Delhi – 110 003.
Phone: 011-2469 5262 Email: secy-moef@nic.in
2. State Of Tamil Nadu
Rep. by its Principal Secretary to Government
Department of Environment and Forests
Secretariat, Fort St. George
Chennai – 600 009.
3. Department of Municipal Administration, Urban and Water Supply,
Rep. by its Additional Chief Secretary to Government,
Secretariat, Fort St. George,
Chennai – 600 009.
4. Tamil Nadu Pollution Control Board,
Rep. by its Member Secretary,
100, Anna Salai,
Guindy, Chennai – 600 009.
5. District Environmental Engineer, Karur,
No. 26, Ramakrishnapuram West,
Karur – 639 001.
6. The District Collector, Karur,
Thanthonimalai,
Karur – 639 001.
7. Karur Municipality,
Rep. by its Commissioner,
Municipal Office,
Azad Road,
Karur – 639 001.

Corns: Nil
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The Respondents


**District Collector |
Karur**

Report filed by the 6th Respondent / District Collector, Karur

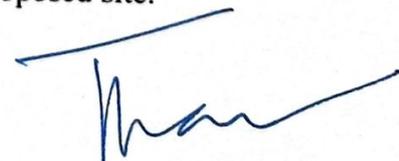
I, Dr.T.Prabhushankar IAS, having office at the Collectorate, Karur filing this report regarding the petition filed by Thiru.Thangavelraj to stop the construction of the new bus stand by Karur Corporation. I am well acquainted with the facts and circumstances of this Application both from personal interaction with the officials and other stake holders and from the records available at our offices.

1. I respectfully submit that I have inspected the proposed site along with District Revenue Officer, Karur, Revenue Divisional Officer, Karur Division, Corporation Commissioner, Karur, Municipal Engineer, Karur Corporation and Executive Engineer, PWD (WRO Amaravathy basin) on 17.12.2022 and my findings are as follows:

2. I humbly submit that the 3rd Respondent issued Government order in G.O.(MS) No. 87, Municipal Administration and Water supply (M.A-IV) Department, dt. 20.06.2013 to construct a new bus stand for Karur Corporation for an extent of 12.14 Acres of land in Thirumanilayur Village of Karur Taluk in Survey Nos. 95/2 (95 Part), 97/2 (97 Part), 98/1(98 Part), 113/1(113 Part), 114/A2(114 Part), 115/1B (115 Part), 116/2(116 Part), 117/1(117 Part), 118, 119, 120, 121, 122, 123/1 (123 Part), 146/A (146 Part), 147/A1(147 Part), 148/1(148 Part), 149, 150/1(150 Part), 151/1(151 Part), 152/1B(152 Part), 243/2(243 Part), 246/2 (246 Part), 247/2 (247 Part) and 248/2 (248 Part).

3. I respectfully submit that there are Private Patta Lands situated outside the four boundaries of the proposed site for the bus stand. Those lands have been left fallow for more than 15 years. Moreover, there are private industries situated in the eastern, northern and north western boundaries of the proposed site.

Corns: Nil
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**District Collector
Karur**

4. I respectfully submit that there are also Residential areas and housing plots are situated at a distance of 100 meters from the proposed site. The Aravakurichi Main Road lies at a distance of 155 meters from the proposed site. Numerous industries, Residential clusters like Thirumanilayur Agraharam, Thirumanilayur Kuditheru, Rayanur, Chellandipalayam and Tamil Nadu State Transport Corporation Bus Depot are located at a distance of 100 Meter around the Proposed site.

5. I respectfully submit that lands around the proposed site have been left fallow, with no agricultural activity for more than 15 years. There is no sight or marking of any Kavur (Tiny structure) in these said Survey Nos. 113/1 (113 Part), 114/A2 (114 Part), 115/1B (115 Part), 116/2 (116 Part), 117/1 (117 Part), 118, 119, 120, 121, 122, 123/1 (123 Part), 243, 146/6A (146 Part), 147/A1 (147 Part), 148/1 (148 Part), 149, 150/1 (150 Part), 151/1 (151 Part) and 152/1B (152 Part) at present. In addition to this there are no agricultural lands found in and around the proposed site that requires irrigation. Further I respectfully submit that in respect of Survey no. 109 of Thirumanilaiyur village (Applicant's land), no agricultural activities have been carried out for the past several years.

6. I respectfully submit that there is no Main canal or Branch canals passing through the proposed site selected for the construction of new bus stand. Further I submit that the Survey Nos. 153, 154, 241 and 242 in Thirumanilayur Village are situated in the Western and South western boundaries of the proposed site selected for construction of the new bus stand and are classified as 'Vaikkal' in the Revenue Village Accounts. These Survey Nos are situated 50 meters away from the proposed site. The Survey Nos. classified as 'Vaikkal' are not included in the proposed site for the construction of the new bus stand and no way connected with the proposed site.

Corns: Nil
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District Collector
Karur

7. I respectfully submit that no objections were raised from the public with regard to the construction of new bus stand in the proposed site. Further, the available Village Adangal Records in respect of the proposed site have been verified from Fasali 1422 and found that these lands have been left barren.

It is therefore prayed that this Honourable Tribunal may be pleased to take on record the submissions made above and pass appropriate orders as deemed fit in the facts and circumstances of the case and thus render justice.


District Collector!
Karur
Signed:

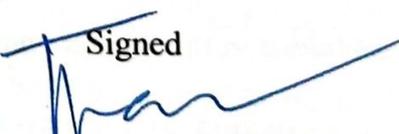
Date:

VERIFICATION

I, Dr.T.Prabhushankar IAS, son of Thangaraj Gunalan aged about 39 years, District Collector, 123, Collector Bungalow, Collectorate Campus, Thanthonimalai, Karur – 639 007, do verify that the submissions in Paragraphs 1 to 6 are true and correct to the best of my knowledge as per records and I verify the same at Karur on this 3rd day of January 2023.

Counsel for the Respondent's
No. 2,3 and 6,

Corns: Nil
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Signed

District Collector
Karur
Official Stamp